

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 6th day of February, 2002.

Original Application No.101 of 2002.

CORAM :-

Hon'ble Mr. Rafiquddin, J.M.

Hon'ble Mr. CS Chadha, A.M.

Sri Babu Lal Sharma

Son of Late Sri Devki Nandan Sharma,

Resident of Village Saharoi,

Police Station Banoli, Naya Lodha,

Aligarh.

(SD.R. Sharma, Advocate)

..... .Applicant

Versus

1. Post Master General Agrea Region, Agra.

2. Senior Superintendent, Post Offices,
Division Aligarh.

(Sri R.C. Joshi, Advocate)

..... .Respondents

O R D E R (O_r_a_1)

By Hon'ble Mr. Rafiquddin, J.M.

The applicant while working as Sub Post Master, Khair district Aligarh was placed under suspension vide impugned order dated 2-11-2001 (Annexure-A-1 to the OA) on the ground that disciplinary proceeding was contemplated against the applicant. The applicant has filed this OA for quashing the impugned order of suspension dated 2-11-2001 and for issuance of a direction to the respondents to pay him all the retiral benefits ignoring the suspension order.

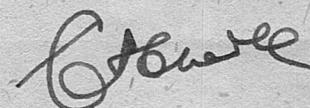
2. That according to the applicant on the complaint an enquiry was set up against the applicant and one Mr. RK Verma was appointed as the Inquiry

R

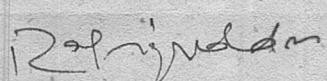
Officer. It is, however, denied that any charge sheet was ever served on the applicant so far. The Inquiry Officer has also not submitted any report till the date of filing of the OA. The applicant retired on 31-12-2001 and before his retirement the impugned order was passed by the respondents without any reason. The applicant also submitted an application on 2-11-2001 for revoking his suspension order but the same is still pending.

3. We have heard counsel for the parties and perused the record carefully.

4. Considering the fact that the applicant has already retired on 31-12-2001 and no charge sheet was served on the applicant, we dispose of the present OA with a direction to the respondents to consider and pass appropriate order on the fresh representation to be filed by the applicant within a period of one week before the competent authority within a period of one week from the date of receipt of such a representation. The respondents will also pass appropriate order as per rules regarding period of suspension of the applicant. There shall be no order as to costs.



Member (A)



Member (J)

Dube/